

19.00 hrs.

We have to go about it methodically. We have the potential, we have everything. Therefore we must seize the opportunity this point.

MR. CHAIRMAN (SHRIMATI GEETA MUKHERJEE):
If you do not mind, it is already 7 o'clock.

LT. GENERAL SHRI PRAKASH MANI TRIPATHI
(Deoria) : With these words. I thank you very much.

19.00 hrs.

ARREST AND REMAND OF MEMBER

MR. CHAIRMAN : Hon. Members, I have to inform the House that the following fax message dated 15 December, 1996 has been received today from the Deputy Commissioner of Police, Special Branch, Nagpur, Maharashtra :-

"I have the honour to inform you that Shri Banwari Lal Purohit, Member of Lok Sabha,

was arrested on 15 December, 1996 at 16.15 hours in crime No. 214/96 under sections 143, 341 of the Indian Penal Code read with section 135 of the Bombay Police Act at Police Station, Koradi, Nagpur City, Maharashtra. Member was remanded to Magisterial custody on 15 December, 1996 at 23.30 hours."

SHRI G.M. BANATWALLA (Ponnani) : Is it a matter of honour to arrest a Member of the House?

MR. CHAIRMAN : He has communicated that he had the honour. It was within quotes. The DCP was honoured by arresting Shri Banwari Lal Purohit, it seems! This is what he says.

The House stands adjourned to meet tomorrow, the 17 December, 1996 at 11 a.m.

19.02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, December 17, 1996/Agrahayana 26, 1918 (Saka).